

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6704
ANSWERED ON:07.05.2015
WAGES UNDER MGNREGS
Shekhawat Shri Gajendra Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether wages paid under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in some States are less than those fixed by the Government;
- (b) if so, the State-wise details thereof and the reasons therefor; and
- (c) the steps taken by the Government in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)to(c): The Sections 6(1), read with Section 28, of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) give the Central Govern- ment the power to determine wage rates independent of the wage rates fixed under the Minimum Wages Act, 1948. The details of the wage rate fixed under the MGNREGA and the wage rate fixed by the States under the Minimum Wages Act are given in the Annexure.